

VACCINE INSTITUTE, BELGAUM

1352. SHRI H. S. NARASIAH: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) the stage at which the scheme for expansion of the indigenous manufacture of free freeze dried vaccine at the Vaccine Institute, Belgaum, stands;

(b) whether the loan assistance sought for by the Government of Mysore from the Centre for the year 1972-73 was fully met by the Central Government; and

(c) whether the Government of India will sanction the loan assistance sought for by the State Government for the year 1973-74 for the same purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) Nearly 50 per cent of the expansion programme of the indigenous manufacture of freeze dried vaccine at the Vaccine Institute, Belgaum, has been completed.

(b) Against the request of the State Government for loan assistance of Rs. 14.66 lakhs, an amount of Rs. 8.00 lakhs is being considered for release during the year 1972-73. The State Government have an unspent balance of Rs. 4.42 lakhs from the loan assistance provided during the year 1971-72.

(c) The loan assistance to be provided during the year 1973-74 will depend on the resources position for that year. However, it is expected that their requirements will be broadly met.

HALDIA SHIPYARD

1353. SHRI KALI MUKHERJEE: Will the Minister of SHIPPING AND TRANSPORT be pleased to refer to the answer to Unstarred Question No. 597 given in the Rajya Sabha on the 28th February, 1973 and state:

(a) whether Government have taken a final decision to set up three more shipyards in the country, including the Haldia shipyard;

(b) if so, what further steps are being taken in pursuance of the Haldia Shipyard Scheme and the estimated cost and foreign exchange requirement of this scheme; and

(c) whether the Haldia shipyard project is likely to be taken up for implementation under the 5th Five Year Plan; if so, upto what stage it is to be implemented during the 5th Plan?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA): (a) to (c) No, Sir. The question on setting up additional shipyards in the Fifth Plan period is under consideration.

NATIONAL HIGHWAY No. 13

1354. SHRI U. K. LAKSHMANA GOWDA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the National Highway No. 13 connecting Sholapur-Chitradurga-Mangalore has been completed only upto Chitradurga and the proposals to continue the High way via Hosadurga-Birur-Kadur-Chikamagalur-Mangalore is pending before the Government of India for nearly 15 years, even though the scheme has received second priority; and

(b) if so, whether Government propose to complete National Highway No. 13 on priority basis?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA): (a) and (b) National Highway No. 13 runs from Sholapur to Chitradurga only. It was declared as a National Highway in 1960 and its development is in progress. The Road from Chitradurga to Mangalore is an existing State Highway and its development is primarily the responsibility of State Government. In 1966 while inviting proposals for making new additions to

the existing National Highway System during the 4th Plan the Government of India had called for detailed particulars about this road along with other roads. This road, however, could not be included in the National Highway System at that time on account of limited funds as well as due to low priority which this route had as compared to other high priority routes such as Bangalore-Hassan-Mangalore road declared as a National Highway recently. The Government of Mysore has, however, suggested recently Chitradurga-Mangalore route via Hosadurga-Birur - Kadur - Chikamagalur-Mangalore for inclusion in the National Highway System during the 5th Plan. This proposal will be kept in view while finalising the 5th Plan proposals received from the various States.

ABSORPTION OF EMPLOYEES OF THE MUNICIPAL CORPORATION ON DEPUTATION TO THE WATER SUPPLY AND SEWAGE DISPOSAL UNDERTAKING, DELHI

1355. SHRI SANDA NARAYANAPPA: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 1336 given in the Rajya Sabha on the 6th December, 1972 and state :

(a) the reasons for which the employees of the general wing of the Delhi Municipal Corporation who are on deputation to the Water Supply and Sewage Disposal undertaking could not be absorbed in the Undertaking in spite of the fact that they are working there for the last 12 years;

(b) whether these employees have since been absorbed in the Undertaking and if not, the reasons therefor and by when they are likely to be absorbed; and

(c) the details of the criteria fixed for their absorption in the Undertaking?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) to (c) Information is

being obtained from the Water Supply and Sewage Disposal Undertaking of the Municipal Corporation of Delhi and will be laid on the Table of the Sabha.

DEMONSTRATION BY THE EMPLOYEES OF THE WATER SUPPLY AND SEWAGE DISPOSAL UNDERTAKING, DELHI

1356. SHRI SANDA NARAYANAPPA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government's attention has been invited to news item appearing in the Nav Bharat Times of the 6th January, 1973 regarding the demonstration by the staff of the General Wing of the Delhi Municipal Committee who are at present working in the Water Supply and Sewage Disposal Undertaking Delhi;

(b) if so, the details of their demands; and

(c) the steps taken to redress their grievances?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) to (c) Position is being ascertained and the information will be laid on the Table of the Sabha.

APPLICATIONS PENDING FOR THE GRANT OF LOANS FOR THE PURCHASE OF FLATS

1357. SHRI S. A. KHAJA MOHI-DEEN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the number of applications received from Government employees for grant of loans for purchasing flats constructed by the Delhi Development Authority in December, 1972 and January, 1973;

(b) the number of applications in case